

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 373/MP/2022

- Subject** : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 11 and Regulation 29 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 seeking approval of additional expenditure on account of installation of Emission Control System to comply with the Notification dated 7.12.2015 issued by Ministry of Environment and Forest and Climate Change (MoEF).
- Date of Hearing** : 28.3.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Udupi Power Corporation Limited (UPCL)
- Respondents** : Power Company of Karnataka Limited (PCKL) & 6 Others
- Parties present** : Shri Amit Kapur, Advocate, UPCL
Ms. Poonam Sengupta, Advocate, UPCL
Shri Saunak Kr. Rajguru, Advocate, UPCL
Shri Kumar Gaurav, UPCL
Shri Shubhranshu Padhi, Advocate, PCKL
Shri Sougat Mishra, Advocate, PCKL

Record of Proceedings

The learned counsel for the Petitioner submitted that the instant Petition is filed by Udupi Power Corporation Limited for in-principle approval for the estimated hard cost of ₹936 crore towards installation of FGD pursuant to MoEF Notification dated 7.12.2015.

2. The Commission observed that the cost of FGD claimed by the Petitioner is on a higher side.

3. In response to a query of the Commission, the learned counsel for the Petitioner submitted that the award for installation of FGD has already been issued and it is being installed. In response to another query, he submitted that in-principle approval of installation of FGD by the Commission would help the Petitioner in availing cheaper loans.

4. The Commission admitted the Petition and directed to issue notice to the



Respondents. The Commission further directed the Respondents to file their reply by 28.4.2023 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 16.5.2023. The Commission further directed the parties to comply with the directions within the specified timeline and observed that no further extension of time will be allowed.

5. The petition shall be listed for further hearing on 23.5.2023.

By order of the Commission

sd/-

(V. Sreenivas)
Joint Chief (Law)

